IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CAA-247/ND/2017

In the matter of:

Redcube Mktg. Solutions (P) Ltd. And SP Guides Publication (P) Limited

....PETITIONER

SECTION:

Under Section 230-232

Order delivered on 25.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Sushil Aggarwal, Advocate

For the Respondent/Corporate Debtor :

For the Intervener

: Ms. Easha Kadian, Standing Counsel

Income tax Department

Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance to the directions dated 12.10.2017 passed by this Tribunal, notice has been duly dispatched to the statutory authorities, namely, Respondent ROC as well as the Income tax Department. However, perusal of the Affidavit of compliance filed at page No. 1-3, wherein delivery report in relation to the Transferee Company has been annexed in relation to the Income tax Department is not legible.

In the circumstances, the Counsel for the petitioner is directed to file the dispatch proof along with actual service of notice sent to the Income tax Department through Post along with Tracking report. For the said purpose, post the matter on 12.2.2018.

List on 12.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-Sd/-

Surjit